PRASAD NISHAD): (a) No countrywide survey has been conducted to assess the population of peacocks.

- (b) No, Sir.
- (c) While the peacock is distributed almost throughout the country, it is more common and abundant in Gujarat and Rajasthan.
- (d) Although no specific action plan has been drawn up to protect the peacock, it is afforded full protection from hunting and commercial exploitation under Schedule I of the Wild Life (Protection) Act, 1972. It is also our National bird.
- (e) and (f) No such proposal is under consideration of this Ministry. The peacock and its habitat is also protected in a number of sanctuaries in the country. Sanctuaries are declared and managed by the States and Union Territories under the provisions of the Wild Life (Protection) Act, 1972.

Decision taken by Kendriya Vidyalaya Sangathan Board of Governors

288. SHRI SHIV CHARAN SINGH: SHRI PARAG CHALIHA: SHRI RAGHAVJI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Board of Governors of Kendriya Vidyalaya Sangathan had met on the 6th, 7th November, 1996; and
- (b) if so, the details of the decisions arrived at in the said meeting?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Board of Governors of Kendriya Vidyalaya Sangathan in its meeting held on 8th November, 1996 approved among other things amendment to rules 19(9) & 16 and reemployment of teachers of Kendriya Vidyalaya Sangathan retiring on

superannuation on or after 30th November, of the year upto 31st March next year, decentralisation of disbursement of CPF/GPF advances and Part-final withdrawals at regional level, cadre review of Group 'D' employees, and amendment of recruitment rules for Education Officers.

Non-Price recommendations in respect of differents Crops

- 289. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the Commission for Agricultural Costs and Prices has also been making non-price recommendations, apart from the price recommendations in respect of different crops;
- (b) if so, details of the non-price recommendations in respect of major agricultural and plantation crops, and the objectives thereof, during the last five years;
- (c) the specific action taken by the Government on various non-price recommendations of the Committee, and the results thereof; and
- (d) in case no action has been taken on some of the non-price recommendations, or if some of the recommendations have not been accepted, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) Yes, Sir

(b) to (d) The non-price recommendatons are made by the Commission for Agricultural Costs and Prices (CACP) in its reports on price policy for various crops, in order to ensure effective implementation of price recommendations as well as better price realisation by the farmers. The non-price recommendations suggestive in nature have referred to the concerned Ministries/Departments/Divisions for taking appropriate action. These